

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3405 of 2021

Jiten Hembrom @ Dapung Hembrom.....**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anjani Kumar, Advocate
For the State : Mr. Jitendra Pandey, A.P.P.

02/25-3-2021

Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Chaibasa Muffasil P.S.
Case No. 145 of 2019, S.T. No. 91 of 2020.

The prayer for bail of the petitioner was earlier rejected by this Court in
B.A. No. 2011 of 2020.

It has been submitted by the learned counsel for the petitioner that there
has been no further progress in the trial as not yet charge has been framed.

The same is understandable considering the present scenario with
respect to Covid-19. So far as the allegations are concerned, the same has
already been taken into consideration in B.A. No. 2011 of 2020 and the prayer
for bail of the petitioner was rejected.

There being no fresh ground for reconsideration of the prayer for bail of
the petitioner. The same is hereby rejected once again.

(Rongon Mukhopadhyay, J)

Rakesh/-